

(C)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

Mr. U.B. Mohapatra

O.A./T.A./R.A.No.....1995

6/6

Nabon Dash.....Applicant(s)

Supdt. of Pos. Balasiria.....Respondent(s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	18.10.95	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;">S/</p> <p style="text-align: center;">Registrar</p> <p>Shri R.N. Mohanty, learned counsel for the applicant has given a brief back-ground of the facts of the case. The relief sought for is that a direction be issued to complete the enquiry within a month and till then the post may not be filled up. It is not possible to countenance the relief sought for. The Postal Department is free to advertise for a suitable candidate and fill the post. With regard to the first part of relief, it is submitted that the petitioner was suspended (in the postal ^{term} terminology put-off-duty) on 5.5.1995. The grievance of the petitioner is that four months have passed and even till date no inquiry officer has been appointed and on 27.8.1995, the post was advertised. Without going into the merits and on going through the averments, it appears to me that it is a fit case to issue a direction to Respondent 1.</p> <p style="text-align: right;">...</p>	<p>9 P.O. fee Rs 50/- filed.</p> <p>B/1 16/10/95</p> <p>In this application, the petitioner u/s 19 of CAT, Act has prayed for early enquiry of his disciplinary case with grants of leave in respect of not to fill up the post which he was holding.</p> <p>Fee Regn. Pl.</p> <p>B/1 16/10/95</p> <p>Registration S/</p> <p>for Admin. pl.</p> <p>B/1 17.10.95</p> <p>Bench</p>

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
..1	18.10.95	<p>i.e., the Superintendent of Post Offices, Bolangir Division, Bolangir.</p> <p>I accordingly direct the Superintendent of Post Offices, Bolangir Division, Bolangir, to appoint an Inquiring Officer and dispose of the pending proceedings against the applicant within a period of six months from the date of receipt of this order.</p> <p>With these observations, the application is disposed of.</p> <p>The learned counsel for the Union of India Shri U.B. Mohapatra is present and has been heard.</p> <p>Send copies of the orders to the respondents along with the copies of the application and copies of the orders be made available to the counsel for both sides.</p> <p><i>[Signature]</i> MEMBER (ADMINISTRATIVE)</p>	<p>A copy of order dt 18.10.95 may be given to the counsel for both sides application copy with order may also be sent to be kept by all resp'ts regd. Post</p> <p><i>[Signature]</i> 191x Member 19.10.95 S.O. Received copy of the order dt 18.10.95 19.10.95 Recd on 19/10/95 Inquest - P.M. S.O. 30/10/95</p>